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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA Nos. 755/2018, 756/2018, 757/2018

PR. COMMISSIONER OF INCOME TAX CENTRAL – 2

..... Appellant

Through: Mr. Zoheb Hossain, Sr. Standing
Counsel with Mr. Deepak Anand, Jr. Standing
Counsel for Revenue.

versus

ADARSH KUMAR

..... Respondent

Through

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE CHANDER SHEKHAR

ORDER

17.08.2018

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Counsel for the Revenue/appellants states that the tax effect in the aforesaid cases is below Rs. 50,00,000/- and hence in terms of the Circular No. 3/2018 dated 11th July, 2018, the appeals may be disposed of without answering the substantial question of law which may be left open.

Recording the said statement, the appeals are disposed of without answering the substantial question of law which is left open.


SANJIV KHANNA, J.


CHANDER SHEKHAR, J.

AUGUST 17, 2018

MR X